

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 371/2017 in
O.A. No. 3889/2012

New Delhi, this the 12th day of January, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Sanjeev Kumar Saxena
S/o Late Shri Amba Prasad
R/o H.No.7, JNV Campus
Sector 25 (West)
Chandigarh. .. Petitioner

(By Advocate: Shri Amandeep Joshi)

Versus

Ms. Bishwajit Kumar Singh,
Commissioner
Navodaya Vidyalaya Samiti
B-15, Institutional Area
Sector 62, NOIDA-201 307 (UP). .. Respondent

(By Advocate: Shri S.Rajappa)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

2. When this matter is taken up for hearing, learned counsel for the respondents, while producing order dated 11.01.2018 passed by the respondents, submits that they have substantially complied

with the orders passed by this Tribunal, as upheld by the Hon'ble High Court of Delhi, and consequential orders regarding fixation of pay and seniority as Principal will be passed in due course.

3. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, the respondents shall pass the orders regarding fixation of pay and seniority as Principal of the applicant, within eight weeks from the date of receipt of a copy of this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /